

**COURT – I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 33 of 2012 &  
I.A. No. 59 of 2012**

**Dated: 6<sup>th</sup> August, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s Godawari Power & Ispat Ltd. ...Appellant (s)**

**Versus**

**Chhattisgarh State Electricity Regulatory  
Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Raunak Jain  
Counsel for the Respondent(s): Ms. Swapna Seahdri for R.1  
Ms. Suparna Srivastava for R.2

**ORDER**

The learned counsel for the Respondent No.2 is filing reply today after serving copy on the other side.

The learned counsel for the Appellant seeks some time to file the Rejoinder. Accordingly, he is directed to file the same on or before 30.08.2012 after serving copy on the other side.

Post the matter for hearing on **03.09.2012.**

**( Rakesh Nath )  
Technical Member  
ts/vs**

**(Justice M. Karpaga Vinayagam)  
Chairperson**